

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 783 of 2020

IN THE MATTER OF:

Oase Asia Pacific Pte Ltd.

...Appellant

Versus

Axis Bank Ltd. & Ors.

...Respondents

Present:

For Appellant: Ms. Anjali Sharma and Mr. Devrajan Raman, Advocates.

For Respondents:

O R D E R
(Through Virtual Mode)

21.09.2020: Ms Anjali Sharma, Advocate representing the Appellant submits that the Committee of Creditors of 'Dasve Convention Centre Limited (DCCL)' has been taken decision not to join the group/consolidated insolvency of 'Lavasa Corporation Ltd.'. Finding recorded by the Adjudicating Authority in terms of the impugned order that DCCL is interlinked and interdependent upon the 'Lavasa Corporation Ltd.' is disputed and it is submitted that the impugned order is not sustainable.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **12th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

am/gc